

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 43/TT/2022

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for “Hot Line Speech Communication (Computer Dialing) System for Grid Operation” consisting of PABX & Associated items as installed and commissioned in NERLDC & 07 nos. SLDCs (Assam, Meghalaya, Tripura, Nagaland, Mizoram, Ar. Pradesh, Manipur) of North Eastern Region under project- “Establishment of Fiber Optic Communication under Wide band Communication Expansion plan in the North Eastern Region.”
- Date of Hearing** : 26.7.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Assam Electricity Grid Corporation Limited and 6 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for “Hot Line Speech Communication (Computer Dialing) System for Grid Operation” consisting of PABX & Associated items installed and put into commercial operation in NERLDC & 07 nos. SLDCs (Assam, Meghalaya, Tripura, Nagaland, Mizoram, Arunachal Pradesh, Manipur) of North Eastern Region under the transmission project -“Establishment of Fiber Optic Communication under Wide band Communication Expansion plan in the North Eastern Region.”
 - b. The tariff for the instant assets from COD to 31.3.2014 was approved vide order dated order dated 20.2.2021 in Petition No.156/TT/2020.



- c. The scheduled COD of the asset was 17.10.2017 and was put into commercial operation on 1.4.2018. The time over-run of 166 days was not condoned in order dated 20.2.2021.
 - d. The IDC discharge details have been submitted.
 - e. Initial spares are claimed as per the Regulations.
 - f. The additional capital expenditure has been claimed for the payment of undischarged liability payment.
 - g. Actual O&M Expenses have been submitted.
 - h. No reply has been filed by any Respondents.
3. The Commission directed the Respondents, including AEGCL, to file their reply by 16.8.2022 on affidavit, with a copy to the Petitioner, who may file rejoinder, if any by 23.8.2022. The Commission further observed that if no reply and rejoinder is received within the specified time, the matter will be decided on the basis of the information already on record and no extension of time shall be granted.
4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

